<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL No. 128 of 2017 & IA NO. 336 OF 2017

Dated: 10th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Haryana Power Purchase Centre Vs.			Appellant(s)
M/s. Sri Jyoti Renewable Energ	jy Pvt.	Ltd. & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Ranjitha Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya	
Counsel for the Respondent(s)	:	Mr. Sunil Kumar Mehra Mr. Surjeet Singh for R.1	

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 07.09.2017. Mr. Sunil Kumar takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>07.09.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 16.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.08.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt